

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

212. IA/3994/2023 IA/4899/2023 IN C.P. (IB)/2(MB)2021

**IN THE MATTER OF**

Prarthna Private Limited

VS

Superways Enterprises Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 29.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant in both I.A.s:                      Adv. Mily Ghoshal (VC)  
For the Respondent:

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**ORDER**

**I.A. 3994/2023**

The Ld. Counsel for the Applicant prays for short adjournment in view of the fact that the resolution plan is already under scrutiny. In view of the request made, adjourned to **17.05.2024**.

**I.A. 4899/2023**

Adjourned to **17.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)